

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 106
(IB)-458(PB)/2021

IN THE MATTER OF:

State Bank of India

.... Petitioner/Applicant

Vs.

Mr. Amrit Pal Singh Chadha

.... Respondent

Order u/S. 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 08.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Financial Creditor : Adv. V. Aravind

For the RP : Appearance not marked

ORDER

New IA-3381/2024

The Resolution Professional appears physically before us. It is stated by the RP that no repayment plan has been received from the Personal Guarantor during the relevant time and accordingly he has filed this NIL report, which is taken on record subject to just exceptions. Registry is hereby directed to put this report before the Bench at the time of final disposal.

The RP further states that he will apprise the CoC Members in a meeting to be convened by him and he states that further steps will be taken as per the Insolvency & Bankruptcy Code, 2016.

IA-3381/2024 stands disposed of.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)